

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4649

ANSWERED ON:06.08.2009

CORRUPTION IN JUDICIARY

Ahir Shri Hansraj Gangaram;Haque Shri Sk. Saidul;Joshi Shri Pralhad Venkatesh;Rao Shri Kavuri Samba Siva;Rawat Shri Ashok Kumar;Singh Shri Uday Pratap;Thomas Shri P. T.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to bring legislation to tackle issues relating to accountability and corruption in the judiciary;
- (b) if so, the details thereof?
- (c) whether the Government has received representations in regard to corruption in judiciary;
- (d) if so, the details thereof; and
- (e) the action contemplated by the Government on such representations and further reaction of the Government to root out corruption from judiciary?

Answer

MINISTER OF LAW AND JUSTICE(DR. M. VEERAPPA MOILY)

(a) to (e): Allegations of corruption in the higher judiciary have come to notice of the Government from time to time. As for the subordinate judiciary, the administrative control over its members vests with the concerned High Courts and the State Government as per the provisions of Article 235 of the Constitution of India.

The Government is in the process of preparing a road map for judicial reforms in the country. Consultations in this regard have already begun. Accountability in the judiciary is also one of the components of the judicial reforms. A decision in the matter will be taken on completion of the process of consultation.